

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3762
ANSWERED ON MONDAY, THE 24th of MARCH, 2025 /
CHAITRA 3, 1947 (SAKA)
VACANCIES IN NCLT**

QUESTION

**3762. SHRI SASIKANTH SENTHIL:
KM. SUDHA R:**

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the total number of vacancies currently existing in the National Company Law Tribunal (NCLT) along with the number of courts functioning full-time and part-time;

(b) whether the Government has any proposal to increase the NCLT Benches and if so, the details thereof and if not, the reasons for the delay in appointing judicial and technical members to fill these vacancies and the timeline proposed for addressing the issue;

(c) the impact of these vacancies on the timely resolution of insolvency cases under the Insolvency and Bankruptcy Code (IBC);

(d) whether any disciplinary action has been taken against any former as well as incumbent member/chairperson of NCLT; and

(e) whether the Government has conducted any assessment of the backlog of cases caused by the delays in NCLT functioning and if so, the details thereof along with the measures being taken to ensure that all NCLT courts operate full-time and efficiently to expedite corporate insolvency resolutions?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT
AND HIGHWAYS**

(HARSH MALHOTRA)

(a) As on date, two posts of Judicial member and one post of Technical Member are vacant in benches of National Company Law Tribunal (NCLT). As on 07.03.2025, 30 courts are functioning, out of which 26 are functioning on full day basis and 4 are functioning on half day basis.

(b) As of now, there is no proposal to increase NCLT Benches forthwith. Filling up of vacancies is a continuous process.

(c) Cases are disposed in the Tribunal as per procedure provided in law and increased pendency cannot be directly attributed to only vacancies. NCLT is a quasi-judicial body. There are several reasons for the pendency of cases in NCLT which, inter-alia includes circumstances and complexity of each case, nature of evidence, number of Interlocutory Applications (IAs), stay by the higher courts, cooperation of stake holders etc.

(d) There has been no disciplinary case against any former as well as incumbent member/President of NCLT.

(e) To facilitate expeditious disposal, Government is taking necessary steps on an ongoing basis, which include implementation of e-court and hybrid court project, regular colloquiums for capacity building of members, provisions of infrastructure, filling up of vacancies, etc.
